

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

C.P. NO. /06/1999 P.M.O A/5/8/92

**O.A.NO.**

**T.A.NO.**

**DATE OF DECISION** 07/12/2000

Mr. L.A.Trivedi

Petitioner

Mr. A.L.Sharma

Advocate for the Petitioner [s]

Versus

Union of India and Ors.

Respondent

Mr. N.S.Shevde

Advocate for the Respondent [s]

**CORAM**

**The Hon'ble Mr. P.C.Kannan** : Member (J)

**The Hon'ble Mr. G.C.Srivastava** : Member (A)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

*AN*

*NP.*

Jalshanker Ambalal Trivedi  
C/- V S Mehta Advocate Society  
41-Giriasut, Chandodia Road,  
Ahmedabad.- 382481

= Applicant =

Advocate : Mr. A. L. Sharma

Versus

1. Union of India, through  
Shri V.D.Gupta or his  
successor in office,  
General Manager,  
Western Railway, Churohga re,  
Mumbai 400 020.
2. Shri Pramodkumar Jain  
or his successor in office  
Divisional Railway Manager(E)  
Western Railway, Rajkot,  
Division, Kothi Compound.  
Rajkot.
3. Shri Murli Madhur  
of his successor in office,  
Divisional Accounts Officer,  
Western Tailway, Rajkot  
Division, Kothi Compound,  
Rajkot.
4. Shri M.S.Meena  
or his successor in office,  
Divisional Commercial Manager,  
Western Railway, Rajkot Division,  
Kothi Compound, Rajkot

= Respondents =

Advocate : Mr. N.S.Shevde

*DRN*

C.P./06/1999

Per Hon'ble Shri P.C.Kannan : Member(J)

Heard learned counsel for both sides.

2. Mr. Shevde, counsel for the respondents submits that the applicant in the main O.A. pleaded for inclusion of certain period of service as a qualified period for the purpose of calculating pensionary benefits. However this issue was not considered by the ~~earlier~~ <sup>By</sup> Tribunal in their judgement. In terms of the judgement of this Tribunal, the applicant's last pay was taken as Rs. 1960/- and on that basis, pensionary benefits have been revised and a revised PPO was also issued. In the facts and circumstances, we hold that the judgement of his Tribunal has been fully complied with by the respondents.

3. <sup>By</sup> C.A. is disposed of with the above observations. Notices to the alleged contemnor discharged. No costs.

G.C.Srivastava  
( G.C.Srivastava )  
Member (A)

P.C.Kannan  
( P.C.Kannan )  
Member (J)

Raj/